

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BRANCH

An application under section 19 of the Administration Tribunal Act, 1985.

O.A. No:1431..... Of 2016

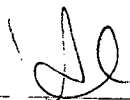
M.A. No. 408 of 2017

GAUTAM SAMANTA, son of Late Ram
Govinda Samanta, residing at 2/18,
Megnad Saha Road, "B" -Zone, Durgapur,
Burdwan-713205.

..... APPLICANT

---Versus---

1. Union of India—service through
Secretary Ministry of Steel, Ishpat
Bhawan, New Delhi-110003.
2. The Executive Director, Alloy Steel
Plant, Durgapur, District- Burdwan,
Pin- 713208.
3. The Dy. General Manager ^(Personnel) Alloy
Steel Plant, Durgapur, District-
Burdwan, Pin- 713208.
4. The Chief Executive Officer, CEO
Durgapur Steel Plant, Durgapur,
District- Burdwan, Pin No- 713203
5. The Director, Personnel, Steel
Authority of India(SAIL) ISPAT
BHAVAN, New Delhi- 110003.
6. Sr. Manager(Law) & PIO
SAIL/Alloy Steel Plant, ISPAT
BHAVAN, Durgapur- 713208(W.B).



7. The Secretary, Alloy Steels Workers' Union (INTUC) 19/7, Hostel Avenue, Durgapur- 713204.
8. The Secretary, Hindustan Steel Emp. Union(CITU) , 2/1, Tilak Road, B-Zone, Durgapur- 713205.

..... RESPONDENTS

Al

No. O.A. 350/01431/2016
M.A. 350/00408/2017

Date of order: 5.6.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. S. Chakraborty, Counsel

For the Respondents : Mr. A. Roy, Counsel
Mr. N.C. Bhattacharya, Counsel

ORDER (Oral)

A.K. Patnaik, Judicial Member:

Heard Id. Counsel for both sides On 10-3-2017, after hearing the Id. Counsel for both sides, the following order was passed:-

" Heard Mr. S. Chakraborty, Id. Counsel for the applicant. Mr. Chakraborty submitted that inadvertently SAIL authorities have not been made party in the O.A., therefore, permission may be given to add them as respondents in this case by making necessary amendment in the O.A. He may do so with copy to Mr. N.C. Bhattacharjee who is appearing for SAIL and is present in the court today. List on 8.5.2017."

2. However, today after hearing in extenso, Mr. Chakraborty fairly submitted that the applicant wants to withdraw this application, to file a representation before the Assistant Chief Vigilance Officer, ACVO, Alloy Steel Plant.

3. Accordingly, the O.A. & M.A. is disposed of being not pressed.

4. A copy of this order be handed over to Id. Counsel for both sides.

(A.K. Patnaik)
Judicial Member

SP